

for storage of foodgrains. Besides constructing its own godowns, it hires storage capacity from other sources such as CWC, State Warehousing Corporations (SWCs), State Governments and private parties. The main functions of CWC and SWCs are storage of agricultural produce, fertilisers and certain other commodities. The storage facilities at taluka/block/village level are provided by the Cooperatives under the purview of the Ministry of Agriculture and the State Governments. The Government are alive to the need for Coordination in management of storage requirements of public Sector at particular locations and have set up Central Storage Committee at the Centre and State Level Coordination Committees in the States to ensure that there is no overlapping or duplication of construction efforts at the same place by different agencies.

#### **Change in Location of sugar Factory in Gujarat**

5193. SHRI SOMJIBHAI DAMOR: Will the Minister of FOOD be pleased to refer to the reply given to USQ No. 5341 on March 31, 1992 regarding new sugar factory in Gujarat and state:

(a) the present stage of the proposal for change of location of new sugar factory in Gujarat; and

(b) time by which it is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) and (b). The present stage regarding the 6 proposals for change of location of new sugar factories in the State of Gujarat referred to in the reply given to USQ No. 5341 on March 31, 1992 is as follows:-

Three (3) proposals for change of

location of (i) M/s. Shree Khedut Sahakari Khand Udyog mandli Ltd., (ii) Shri Ukai Vibhag Asargrast Sahakari Khand Udyog Mandli Ltd. and (iii) M/s. Vadodara District Coop. Sugarcane Growers Union Ltd., have been cleared by the Central Government. In respect of two (2) proposals, viz; (i) M/s. Shri Narmada Khand Udyog Sahakari Mandli Ltd., and (ii) M/s. Damanganga Sahakari Khand Udyog Mandli Ltd., certain information has been called for from the State Government in receipt of which these proposals would be preprocessed further. As regards the 6th proposal viz; M/s kaveri Vibhag Sahakari Khand Udyog Mandli Ltd. it is under consideration.

#### **Unauthorised Construction on Railway Land in Punjab**

5194. SHRI MOHAN SINGH (FEROZEPUR): Will the Minister of RAILWAYS be pleased to state:

(a) whether any survey has been made in regard to unauthorised occupation of railway land in Punjab;

(b) the number of unauthorised constructions on the railway land come to the notice during the last three years;

(c) the number of unauthorised constructions removed so far and the number of those yet to be removed; and

(d) the time by which all the unauthorised constructions are likely to be removed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) The number of unauthorised constructions existing as on 1.4.90, 1.4.91 and 1.4.92 is 4227, 4040 and 3810, respectively.